

**Central Administrative Tribunal  
Madras Bench**

**CP 310/00138/2017 in OA 1403/2012**

**Dated Tuesday the 8<sup>th</sup> day of January Two Thousand Nineteen**

**P R E S E N T**

**HON'BLE MR. P. MADHAVAN, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

M. Karunanithi  
No. 15, Singai Prakasam Park  
Ramalinga Nagar 1<sup>st</sup> Street  
Park Town 1ST Street Extn.,  
P&T Nagar, Madurai 625 017. .. Applicant

By Advocate **M/s. R. Malaichamy**

**Vs.**

1. Smt. M. Sathiyavathy  
The Secretary  
M/o.Labour & Employment  
Shram Shakti Bhavan, Rafi Marg  
New Delhi – 110 001.
2. Shri. Rajkumar  
Employees' State Insurance Corporation (ESIC)  
Headquarters Office (HO)  
Panchdeep Bhawan, CIG Road  
New Delhi – 110 002.

3. Shri. B.P. Sharma  
The Secretary to Government  
Government of India  
Department of Personnel & Training  
North Block, New Delhi – 110 001. ... Respondents

By Advocate **Mr. K. Prabakar (R2)**

**ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

This contempt petition is filed alleging wilful disobedience of the order of this Tribunal dated 12.01.2017 in OA 1403/2012.

2. When the matter is taken up for hearing today, the learned counsel for the respondents submits that the Hon'ble High Court of Madras in WP 27726/2018 has granted interim stay of the order of this Tribunal in OA 1403/2012 dated 12.01.2017 vide order dt. 13.11.2018. The copy of the interim order produced by the learned counsel for the respondents is taken on record.

3. Considering the submission made by learned counsel for respondents, we are not inclined to proceed with the contempt application against the respondents. The contempt proceedings are accordingly dropped. CA is closed. Notices discharged.

(T. JACOB)  
Member(A)  
AS

08.01.2019

(P. MADHAVAN)  
Member (J)